

[English]

Companies having Collaboration with U.S.A.

10472. SHRI E.S.M. PAKEER MOHAMED: Will the Minister of FINANCE be pleased to state:

(a) the details of the companies having collaboration with the USA in different fields;

(b) the total participation of US Companies;

(c) whether Government have received proposals from these companies for increasing the trading limits; and

(d) if so, the action Government propose to take on these applications?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b). During 1981 to 1989, 1376 foreign collaborations were approved between Indian and U.S. Companies involving total investment of Rs. 28,202.48 lakhs.

(c) and (d). Trading limit have been imposed only on companies having more than 40% non-resident interest. Govt. receives requests for permission for higher trading limits periodically from such companies. A higher trading limit is permitted on case to case to basis in the light of relevant factors, e.g. ancillarization, marketing of products manufactured by Public Sector Undertakings, and exports etc.

Opening of Regional Rural Banks in Tamil Nadu

10473. SHRI ANBARASU ERA: Will the Minister of FINANCE be pleased to state:

(a) the number of regional rural banks

opened in Tamil Nadu during 1988-89 and 1989-90;

(b) whether Government propose to open more regional rural banks in the State during 1990-91; and

(c) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) No Regional Rural Bank has been opened in Tamil Nadu during 1988-89 and 1989-90.

(b) and (c). There is no proposal at present to open any new Regional Rural Bank in Tamil Nadu during 1990-91.

Setting up of a High Power Transmitter at Pavagadh Hill in Panchmahal

10474. SHRI SHANKERSINH VAGHELA:
SHRI HARIN PATHAK:
SHRI N.J. RATHVA:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether State Government of Gujarat had sent a proposal for establishing a high power transmitter at Pavagadh hill in Panchmahal district as the existing low power transmitter is not covering the adjacent areas; and

(b) if so, the time by which a high power transmitter is likely to be set up so that tribal areas of this region would be covered?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) and (b). A request for establishment of additional TV transmitters in Gujarat State including Panchmahal district was recently received from the Government

of Gujarat. Besides the two low power TV transmitters, one each at Godhara and Dohad already functioning in the district, parts of Panchmahal district also receive TV service from the high power TV transmitter at Ahmedabad. Whereas it is the endeavour of the Government to extend TV service to the remaining uncovered parts of the country including those in Panchmahal distt. as expeditiously as possible, the objective can be achieved in a phased manner depending upon the availability of resources for this purpose.

Efforts Made to Spread Legal Literacy Among People

10475. SHRI Y.S. RAJA SEKHAR REDDY: Will the Minister of LAW AND JUSTICE be pleased to state the efforts made during the last one year to spread legal literacy among the masses and educate the people about preventive litigation and conciliatory settlement?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): Promotion of legal literacy is one of the strategic legal aid programmes adopted by the Committee for Implementing Legal Aid Schemes set up by the Central Government. The Committee is publishing a Quarterly Legal Aid Newsletter separately in Hindi and English for creating awareness amongst the people and providing a forum for exchange of views and experience on the delivery of legal services to the weaker sections. The Committee also ren-

ders financial assistance to the State Legal Aid and Advice Boards, Voluntary Social Action Group etc., subject to fulfilment of certain conditions, for the purpose of bringing out booklets, pamphlets and brochures, etc. on various laws affecting the poor. Under the legal literacy programme.

Mass-media like Radio, Doodarshan are also being utilised; production of documentary films and video films and exhibition of cinema-slides on availability of legal aid also forms part of the Legal Literacy Programme.

Legal Aid Camps and Legal Literacy Camps programmes are also being organised by the State Legal Aid and Advice Boards. Marriage Counselling Centre in Delhi, Grievances Cells and four permanent Conciliation Committees in Gujarat and several such Committees in the State of Tamil Nadu are functioning. Lectures, seminars, workshops, Exhibitions and Para-legal Courses are also being organised by the various State Legal Aid and Advice Boards for spreading Legal Literacy among the masses and educating them about preventive litigation and Conciliatory settlement.

On the basis of the information as made available to the Committee for Implementing Legal Aid Schemes, during the last one year, 40 Legal Literacy Camps were held. In 248 Legal Aid Camps organised, 13,772 people benefitted. In 487 Lok Adalats, 1,15,066 cases were settled and compensation amounting to Rs. 21,24,50,086 has been awarded (See Statement attached)